

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH  
JAIPUR.

(11)

O.A. No.1061/92

Dt. of order: 9.11.1993

Mrs.Raj Kumari Bedi

: Applicant

Vs.

Union of India & Ors. : Respondents

Mr.D.P.Garg : Counsel for applicant

Mr.Manish Bhandari : Counsel for respondents

CORAM:

Hon'ble Mr.Justice D.L.Mehta, Vice Chairman

Hon'ble Mr.O.P.Sharma, Member (Adm.).

PER HON'BLE MR JUSTICE D.L.MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties. The  
has  
applicant/submitted that she was selected in the inter-  
view and the letter of offer was issued on 17.9.1987. She  
has also produced Annx.A-2, a copy of the Nav Jyoti by  
which the results were declared by the respondents dated  
28.5.87. In the second declaration her name does not  
find place in the list of the successful candidates.

2. In reply, the respondents have submitted that the  
first panel was cancelled due to enquiry under the orders  
of the Tribunal and fresh interviews were held on 21st,  
22nd and 23rd April 1987 and a fresh panel was prepared.  
This panel included 143 candidates, but the name of the  
applicant could not find place in the list because the  
cut off marks came at 132 whereas the applicant secured  
131 marks in the order of merit. This fact has not been  
rebutted  
~~recorded~~ in the rejoinder filed by the applicant.

3. We do not find force in the O.A. and the same is  
rejected. Parties to bear their own costs.

(O.P.Sharma)  
Member(A)

  
(D.L.Mehta)  
Vice Chairman.